

FAX : 011-26108426

REGISTERED / AD

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 01/11/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. AD/A/54541/2016-CU[DB] dated 21/10/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 9C of the Customs Tariff Act, 1975.

 Deputy Registrar (CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
1 AD/Stay/4117/2012	AD/1733/2012	Israel Chemicals Ltd And Rotem Amfert Negev Israel , Millenium Tower, 23, Aranha St. Tel-aviv- 61070, Israel.

**Name and Address of
Respondent**

2

-DESIGNATED AUTHORITY
DIRECTORATE GENERAL OF
ANTI-DUMPING AND ALLIED
DUTIES,
1. MINISTRY OF COMMERCE AND
INDUSTRIES. GOVERNMENT OF
INDIA UDYOG BHAWAN, NEW
DELHI 110001 2. UNION OF INDIA
MINISTRY OF FINANCE
SECRETARY - REVENUE
GOVERNMENT OF INDIA NORTH
BLOCK, NEW DELHI

Copy To

3 Advocate(s) / Consultant(s):

Rahul Goel
SETH DUA & ASSOCIATES, 601,
6TH
FLOOR, DLF SOUTH COURT,
SAKET-
NEW DELHI-110017

4 Additional Party's Name & Address :

5 Bar Association, CESTAT, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence colony New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Director Publications, Customs, Excise. I.P. Estate, Delhi

- 9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad – 38
11 MS Knowlegde Processing Pvt. Ltd.(Taxmanagementindia.com),FF-19, 1st Floor,Cross River Mall,CBD Ground,Near Karkardooma Court,Delhi-110032
12 TaxIndiaOnline.com Pvt. Ltd., B-XI/8183, Vasant Kunj, New Delhi - 110070
13 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
14 The ICFAI society , 52, Nagarjuna Hill,Punjagutta Hyderabad.-500082
15 C.D.R. 16 Office Copy 17 Guard File



Deputy/Asstt. Registrar(CUSTOMS Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.

Court No. 1

Date of hearing/decision: 21.10.2016

Stay Application No. 4117 of 2012 and
Anti Dumping Appeal No. 1733 of 2012
(Arising out of the Final Findings F. No. 14/44/2010-DGAD passed by the
Designated Authority and Customs Notification No. 19/2012-Customs dated 4.4.2012
passed by the Ministry of Finance, Department of Revenue).

Israel Chemicals Ltd.

Appellant

Vs.

Designated Authority, DGAD M.O.F.

Respondent

Appearance:

None for the appellants

Present Shri Amit Singh, Advocate for the Designated Authority, Ministry of
Commerce

Present Shri Govind Dixit, AR for the Revenue

Present Ms. Reena Khair with Ms. Rita Jha, Advocates for the Interested party.

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

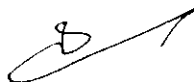
Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No. 54541/2016

Per Justice (Dr.) Satish Chandra:

In response to the notice the Advocate had informed on 2.9.2016, to withdraw
their Vakalatnama. Thereafter, the notice was sent directly to the assessee's address

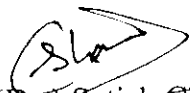


in Israel. Notice was also sent through email, but there is no response from the assessee's side. Notice sent by post is returned unserved.

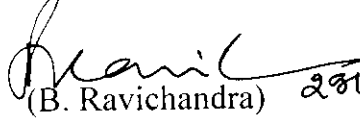
2. List revised. None present for the appellants.

3. It may be mentioned as per maxim, VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who got to sleep.

4. Hence, the appeal is dismissed for default.


(Justice (Dr.) Satish Chandra)
President


(Archana Wadhwa) 25/10/16
Member (Judicial)


(B. Ravichandra) 25/10/16
Member (Technical)

Scd/